

[Shri Rampal Singh]

station and one more sub-station of 132 KVA should also be set up at the district headquarters.

14.36 hrs.

BABA SAHEB BHIMRAO  
AMBEDKAR UNIVERSITY BILL

As Passed by Rajya Sabha

[English]

MR. CHAIRMAN : Now, we have to take up the next item, that is , Baba Saheb Bhimrao Ambedkar University Bill. But Hindi copy has not been received. If the House does not mind it, I will call upon the Minister to move the Bill.

I have to inform the House that President's recommendation under article 117 (3) of the Constitution for consideration of the Baba Saheb Bhimrao Ambedkar University Bill, 1994, as passed by Rajya Sabha has been received.

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Sir, it is a very important matter. We welcome it but it would be much better if Hindi copy is also provided.

SHRI DAU DAYAL JOSHI (Kota) : Mr. Chairman, Sir, yesterday also, a Bill was brought and Hindi was given there for the name sake only. The details were given in English. Today also, it has been brought in English only. It seems that they are grossly neglecting Hindi. If an English copy can be provided then Hindi copy can also be provided.

SHRI RAM VILAS PASWAN (Rosera) : His protest is right. Hindi should not be neglected. It is our official language. It should not be neglected. ...*(Interruptions)*

PROF. RASA SINGH RAWAT: Hindi is much more neglected than the social justice.

AN HON. MEMBER : We fail to understand as to how you have said so.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): Mr. Chairman, Sir, the objection of the hon. Members that Hindi copy has not been provided, is quite right. The Bill was passed by the Rajya Sabha at 11.00 p.m. and due to some practical difficulties, it could not be printed. We do not have any intension of not providing Hindi copy of the Bill. We definitely have the same regard for Hindi as you have or may be it is trifle less. I have the same regard for Hindi. I apologise for this inconvenience.

Mr. Chairman, Sir, I beg to move:

"that the Bill to establish a teaching and residential University in the State of U.P. and to provide for matters incidental thereto, as passed by Rajya Sabha be taken into consideration."

Mr. Chairman, Sir, Rajya Sabha has passed this Bill. It has been named after a great personality of our country. During his life time he had made untiring struggle for the upliftment of the oppressed and downtrodden people and as a result of it, he enjoyed that place in the society which is enjoyed by very few persons in our country. It is a good fortune for all of us that a very key role

was given to Baba Saheb in making the Constitution of free India and he has left indelible imprint on our Constitution. It was a bit old thing but I would like to make a brief mention about it so that it may remain on record of the House.

The idea of this University was first mooted in 1989 and the foundation stone was laid near Lucknow in April 1989 by the Late Prime Minister Shri Rajiv Gandhi. After that, the then Chief Minister Shri Mulayam Singh Yadav wrote to the Centre in 1990 that the Centre should bear 50 per cent expenditure of this University. The proposal was under consideration. Meanwhile, the State Government changed and in 1992, the then Chief Minister Shri Kalyan Singh wrote to the Centre to either bear 50 per cent expenditure or declare it a Central University. Many eminent persons and Members of Lok Sabha and Rajya Sabha wrote letters to the Prime Minister to grant it a status of Central University. Besides, the unanimous suggestion was also received from the Organisers of Baba Saheb Ambedkar Centenary Celebrations that the Central University status should be accorded to it. In this background, it has been decided by the Government to grant it a Central University status.

This Bill was introduced in Rajya Sabha in May and the Chairman of Rajya Sabha referred it to the Standing Committee of our Ministry. After that, the Standing Committee had a detailed discussion on it. I am glad to say that the Chairman and other members of the Committee have made unanimous recommendations about it. It has suggested certain amendments which were readily accepted by us and they have been incorporated during the discussion in the Rajya Sabha. The Rajya Sabha has passed it and now I request this House

too to take up the Bill as passed by the Rajya Sabha for consideration.

MR. CHAIRMAN : The question is:

"That the Bill to establish and incorporate a teaching and residential university in the State of Uttar Pradesh and to provide for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

Though the hon. Speaker has given instructions that there will be no discussion on it but even then I would give you 2-2 minutes time to speak.

SHRI CHANDRA JEET YADAV (Azamgarh) : Mr. Chairman, Sir, in my view, the Baba Saheb Bhimrao Ambedkar University Bill, 1994 introduced in this House is a mark of respect to the sentiments of the people of this country and a befitting honour to Baba Saheb who was not only a precursor and a messiah of dalits as well as and espouser of social justice but also a great patriot and scholar. His ideals, principles and approach gave India a new direction. In his birth Centenary year as well as on earlier occasions, a demand was raised to set-up a University after his name at Lucknow. However, the foundation of the University after his name was laid in 1989 but thereafter no work could be undertaken on it except appointment of an Administrator and some other employees. That is why the demand was being made to set-up this University at least during the Centenary year of Baba Saheb so that the work could start there smoothly.

The then hon. Chief Minister of Uttar Pradesh had said that the State

[Shri Chandra Jeet Yadav]

14.48 hrs

Government should at least bear half of the total expenditure of it. The hon. Chief Minister had also suggested that the Union Government should take over this project. The Centenary Committee had also unanimously recommended that it would be proper to make it a Central University. It is good that this recommendation has been accepted. The hon. Minister of Education has yet not mentioned in his speech about the amount being allocated by the Union Government for setting up of this University, the details of the model envisaged, the budget of this University and the time of its completion.

It has also been stated that it would be a residential University. If it is so, then more fund would be required for that purpose. The facilities of hostel, faculty and administrative block will also have to be provided there. The Administrator of the University has recommended that they do not have adequate land for adding these facilities. Keeping in view the model envisaged for this University, additional land would also be required. The hon. Minister of Education should have informed us about all these facts and given an assurance accordingly. The Government should ensure that this University does not face any uncertainty due to paucity of funds.

The strength of the employees working there for the last 4-5 years has also not been increased. There are about 30-40 employees. Since the time of declaration of making it a Central University, these employees are being retrenched. All these employees belong to poor families. Since they are working there for the last 4-5 years, they should not be retrenched. They should also have a place in the new set-up.

[MR. SPEAKER IN THE CHAIR]

I would also like to submit that this University should have its own special status. Further, in the Universities located at Lucknow, Faizabad and Kanpur, the Departments of Science and Technology are being opened. Provision has also been made for the education of Social Sciences and Philosophy there. The Government should prepare its curriculum also. Therefore, it is necessary that suitable persons are appointed for this purpose. Further, there should be a good Library as this is the first Central University in North India, being set-up to honour Shri Ambedkar. This University should, in true sense, be made a fountain of knowledge from where such students could come out who could bring laurels to this nation. The facility of research should meet the requirements of modern India. It should also contribute in making a just, egalitarian and respectable society. I think, we must give more stress to this kind of approach. It would be as befitting honour to Baba Saheb Bhimrao Ambedkar.

With these words, I welcome this step and congratulate the Government of India for bringing this Bill by respecting the sentiments of the people. I find some omission in the title of this Bill, wherein it has been stated:

[English]

The title of the Bill is;

"The Baba Saheb Bhimrao Ambedkar University Bill, 1994."

And in Clause 3 of the Bill, it reads:

"There shall be established a University by the name of B.R. Baba Saheb Bhimrao Ambedkar University."

[Translation]

I think, there is some difference in both the titles. The same title should also be in the clause.

SHRI RAM VILAS PASWAN : Mr. Speaker, Sir, I thank the hon. Minister for giving the status of a Central University to the Baba Saheb Bhimrao Ambedkar University.

I would also like to draw the attention of the hon. Minister to two or three points. The Baba Saheb Centenary Committee which was constituted in 1990 had forwarded several suggestions. I feel very happy that today we are going to fulfil one of them by passing this Bill. Although this Bill has been rushed in a hurry and we could not be going through it completely, I have read the objective of the University in which it has been stated :

"It will pay special attention to the promotion of educational and economic interests and welfare of the members belonging to Scheduled Castes and Scheduled Tribes in particular by providing higher percentage of seats for SCs and STs".

However, I have not observed anything special in any clause of the whole Bill wherein a special interest has been shown towards these categories of people.

Clause 18 deals with the authority of University and Clause 19 deals with Board of Management. It has nowhere been indicated that it would have a special status than other Universities. I do not agree with the view that by merely

changing the name of a University, any particular society will be benefited.

It is alright that we venerate Baba Saheb Ambedkar and a University is being set-up after his name, yet I agree with the views of Shri Chandjeet that its status should be different from other Universities in every respect.

I feel happy to inform my colleagues from Karnataka that there is Baba Saheb Ambedkar Institute in Karnataka having all facilities of medical etc. Whenever a person visits Karnataka, he prefers to seek admission only in two institutes *i.e.* Ambedkar or Ramaiah Institute.

Similarly this university is being set up in the name of Baba Saheb Ambedkar and I want that this university should be a unique and historic university. This university should not only have the label of Baba Saheb but it should have some special features.

We are happy to see that there is a university in the name of Late Shri Jawaharlal Nehru. Whatever may be the standard of the University now but, previously during 1974, 1976 and 1977, when students used to come out after completing their studies, their attitude, their way of thinking and talking was used to be altogether different from others. They never used to take studies in the sense that one day they will become Government servant or Government officer. Although students of this University are IAS and IPS. One can see the social change in them and now they have different outlook. Like this, I want to say that there have been some laxity in setting up of Baba Saheb Ambedkar University. I don't hesitate in saying that the period of 5 years is quite a long

[Shri Ram Vilas Paswan]

period and you can see that this university has not made any progress. Flats have not been constructed and teaching has also not started properly. Only the name of Baba Saheb Ambedkar has been given. The main reason is lack of funds. The construction work and deployment of staff can start only when the funds are available. We have full faith in the hon'ble Minister and there is no need to say anything to Shri Arjun Singh, and we are fully satisfied with your commitment to this. You are taking interest in the matter so far as the case of Delhi University is concerned, our question was there in the list but at that time we were boycotting the sitting of the House and later on I had a meeting with the hon'ble Minister.

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI) : Why were you on the boycott?

SHRI RAM VILAS PASWAN : Sir, we boycotted the sittings because of you. Now you are doing the same thing and again we will have to resort to boycott.

SHRI INDRAJIT GUPTA (Midnapore): You have saved yourself due to your boycott.

SHRI RAM VILAS PASWAN : I have a request regarding Delhi University. It is not that students belonging to SC, ST Community are less meritorious. But now-a-days they do not mention SC. As they are afraid that they may not get admission in Delhi University though they can get admission at some other place with the same marks. Hon'ble Minister is very much aware of it since your portfolio is different. You are a Minister of Food,

you should not interfere in the matter of education. Hon'ble Minister knows everything.

SHRI ARJUN SINGH : He is our elder brother.

SHRI RAM VILAS PASWAN : Is he older or you are older.

SHRI ARJUN SINGH : He is my elder brother.

MR. SPEAKER : Someone is older in age and someone in physical appearance.

SHRI RAM VILAS PASWAN : So far as the management Board is concerned, have you made any special provision for the recruitment of the people of the weaker sections in the management or not? It has been stated in the Clause 19 of the Bill that—The Board of Management shall be the Principal executive body of the University and the Constitution of the Board of Management, the term of office of its Members and its power and functions shall be prescribed by the statutes. In Clause 18 it has been stated that the following shall be the authorities of the university, namely:- the Board of Management of the Planning and Academic Committee; the Academic Council; the Planning Board; the Boards of Studies; the Finance Committee. But it has not been provided in any clause the the type of representation to be given to the weaker sections of the society the Scheduled Castes and Scheduled Tribes. Baba Saheb Ambedkar was the leader of this country. He is also called the father of the Constitution. Baba Saheb Ambedkar had a burning ambition for bringing social revolution and the University should represent the same. Otherwise it would be the change of

name only and not the real change as is the case of other universities.

Therefore to be brief I would like to submit that I am not as learned as our hon'ble Minister and I am sure he would remove the drawbacks. Management Board should have some of its Members from Scheduled Castes and Scheduled Tribes. Persons of weaker sections should also have their share in the Management. Besides this section should have representation in the sphere of education or in the departments, be it an appointment of a Professor or lecturer of the departments or the representations of the students. The name of Baba Saheb Ambedkar should be used in its full spirit. To achieve the targets in this direction we would also be needful.

With these words I thank the hon'ble Minister for bringing this Bill. I was also present at the time when Shri Vidyacharan Shukla asked to dispense the Zero hour for today and to pass this Bill. We agreed for it and the Bill was presented at 2.30 p.m. by the hon'ble Minister. I support this Bill wholeheartedly and hope that the drawbacks of the Bill would be removed by the hon'ble Minister.

15.00 hrs.

[English]

MR. SPEAKER : Well, I shall have to explain to you that today is Friday. This discussion and passing of the Bill have to be done before 3.30 p.m. So, please keep that in mind and make the statement so that the hon. Minister also can reply and we can pass it.

SHRI INDRAJIT GUPTA : Sir, I support this Bill and the aims and objects

of this Bill. It is good and after such a long time here in the centre for the country—in the State of Uttar Pradesh—this university is being set up to ameliorate the memory of one of the greatest sons that this country has produced.

I only want to know in what respect this university is proposed to be different from other universities. Just now my friend, Mr. Ram Vilas Paswan, said that there are universities in other places where in order to get admission, and so on, sometime boys and girls have to conceal the fact that they belong to the Scheduled Castes. But here I would say that in the case of this university, the opposite should happen. This Scheduled Caste and Scheduled Tribe boys and girls should know that there is University established here in the name of Baba Saheb where a much larger proportion of scholarships and admissions would be available for the boys and girls coming from these backward communities — poorer communities. To that extent, I think, this would provide a new incentive to those children for their education. It would give them great encouragement.

In clause 4, it says :

"...promotion of education and economic interests and welfare of the people in general and of members belonging to Scheduled Castes and the Scheduled Tribes in particular by providing adequate percentage of seats for the Scheduled Castes and Scheduled Tribes..."

So, this has, of course, provided enough. It should cover the provision of scholarships also. I think, this is something which should be propagated and published much more in the country that here a Central University is being set up

[Shri Indrajit Gupta]

which has specific orientation towards the educational upliftment of children coming from Scheduled Castes and Scheduled Tribes. How exactly that is to be incorporated or to be done in the aims and objects, I leave it to the Government. But it should be something which would be an incentive to these communities.

[*Translation*]

SHRI ANADI CHARAN DAS (Jaipur): Mr. Speaker, Sir, it is an auspicious day, today, for us and our party because the Government is going to give shape to our dream of having a University of our own. For this, we thank the hon. Prime Minister, Shri Narasimha Rao and his Government.

Mr. Speaker, Sir, Baba Saheb Ambedkar has rendered great service to the tribals, harijans, backward and poor people of this country and today, we are going to open a University in his name not only here but in Maharashtra as well. It is a matter of great pleasure. I congratulate the Government of India for proposing to construct a residential college in the name of Baba Saheb Ambedkar and want to put before the House some points in this connection.

The jurisdiction of this University extends to U.P. alone and I suppose the students of other states will not come under its purview. My point is that there should be a quota for other states as well, besides U.P., so that students of other states can also get education there. Last year, Harijan-tribal students were not given admission in Delhi University. They said that it was the

decision of the Board and one who qualified under the merit will be admitted. They fought against it but the decision of the Board prevailed. It should be made clear whether it will happen there as well. You have circulated the Bill in this regard. Will you bring this Bill again before the House in the amended form?

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Speaker, Sir, I rise to support this Bill and thank the hon. Minister of Human Resource Development for bringing forward this Bill. It is also commendable thing to uphold the principles and contributions of Bhimrao Ambedkar. It was imperative to open a University in his name because he constitutionally guaranteed respect for the victims of atrocities who were not respected at all. I urge that keeping in view the intention with which the Bill has been brought, important posts of the University should be filled in from amongst the people who come under 22.5 per cent category. People other than this category should not be employed in the name of qualification, competence and gold medalists. This country has a tradition of maintaining a status quo in the vocation of an individual or a class. Had this tradition been absent, I think, there would not have been such sense prevailing in our country whether in case of backwards or forwards. It is the case with everybody that once one acquires power, one hardly cares for respect for this 22.5 or 27.5 per cent category but Baba Saheb was an exception. We do not doubt the bonafides of laws and its provision but we have differences only on its implementations. It is seen that one legislation is passed and entirely different one is implemented. Therefore, the Government should employ the people from 22.5 per cent on important posts. With these words, I conclude.

[English]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHAN, DURI (Garhwal) : Mr. Speaker Sir, while fully supporting and thanking the Government for bringing in this Bill, I just want to make only one point. In Section 4, in the Objects of the University, it is very properly and correctly stated that national integration, social justice, democratic way of life and study of the Constitutions of the world are part of the charter of this University. Here I would like to mention that the encouragement that is being given to people who are otherwise deprived is creating a feeling of confrontation rather than harmony, which is really a sad thing. I hope this University will be able to strengthen this aspect of national integration. Specific emphasis should be laid on this aspect and through this University, we would be able to create a feeling of harmony and national integration in the country.

The second thing that I would like to suggest is that one of the charters of the University should also be to produce students of such calibre who can come out and compete in the open market, rather than confining themselves to the reservation alone. I reiterate that a charter should be given to the University to produce a certain percentage of students who will be able to compete in the open market and establish themselves on the merit of their qualifications and not merely on the strength of reservation.

I request that these two suggestions may kindly be considered.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, I wholeheartedly welcome this measure. I am specially happy because this University is being set up in the name of one of the founding

fathers of our Constitution. We all are proud of Dr. Ambedkar's contribution towards not only the preparation of our Constitution but also national integration by giving the vulnerable sections of our society a feeling of involvement, prestige and being a part of the development process of our nation. I am happy that this University is going to specialise in technological courses and students belonging to Scheduled Castes and Scheduled Tribes will have a higher percentage of seats in this university. In these days of technological development, it is, indeed a welcome measure because in this area, unfortunately, in other technological universities, the Scheduled Caste and Scheduled Tribe students are not getting the prominence that they should have. Naturally, I expect that they will be provided with scholarships and other facilities. As it is going to be a teaching-cum-residential university with a self-contained campus, I hope the highest form of education will be provided.

The only thing to which I wish to draw the attention of the hon. Minister is about the finances. He must be very much concerned about this aspect. It appears that the State Government has estimated the cost of setting up of this University at about Rs. 200 crore. For the remaining period of the Eighth Five Year Plan, the Government would require Rs. 8.12 crore. Maybe, it is not possible to spend more than that in the two years that are left. But what is the time-frame for setting up of this University? You have stated that it has to be completed within five years. If it were to be done in five years, how much money will be allocated from the third year onwards so that we can really set up this University within a time span of five years? My view is that this time limit of five years must be maintained. I stress this aspect because the Financial



[Shri Somnath Chatterjee]

Memorandum says that the above-mentioned expenditure will be met by the University Grants Commission from its plan allocation after approving the development proposals of the proposed University on a five year basis with a view to ensure its optimum development. Therefore there are two years left in this Plan. For the remaining three years in the next Plan, a provision of nearly Rs. 200 crore has to be made.

I hope that the money will be provided. Let it not be limping for years together. Unless the money is allocated and the set up is complete within five years, benefits will not be enjoyed by those for whom they are meant. I am sure the hon. Minister is conscious about it. I have no doubt that the Minister will see to it that the time limit is maintained. For years together the signboard is not there. It is really nice to have a full-fledged university with different curricula and different courses in technology that are available either in our country or abroad. With that submission, I strongly support this Bill.

SHRI A. ASOKARAJ (Perambalur): I welcome this Bill wholeheartedly. I thank the hon. Minister for bringing this Bill before the House.

In the Objects of the University it has been mentioned:

"to take appropriate measures for promoting innovations in teaching-learning processes in interdisciplinary studies and research and pay special attention to the promotion of educational and economic interests and welfare of the people in general and of members belonging to the Scheduled Castes and the

Scheduled Tribes in particular by providing adequate percentage of seats for the Scheduled Castes and the Scheduled Tribes."

I feel that this objective is evasive. I request the hon. Minister to amend it in such a way so as to make the last sentence read as, "...by providing adequate percentage of seats for the depressed classes."

Secondly, I request the hon. Minister to make sure that at least one study centre is set up in all the State Capitals including the Union Territories.

This being in the name of Baba Saheb Bhimrao Ambedkar, I request the hon. Minister to include one of the Southern language also, particularly Tamil, so that the people in the Southern part of the country may not feel neglected.

SHRI G.M.C. BALAYOGI (Amalapuram): I thank you, Mr. Speaker, Sir, and also the hon. Minister for bringing this Bill before the House. Through you I would like to request the hon. Minister that all the States should be given equal share. The problems of the Scheduled Castes and the Scheduled Tribes differ from one State to other. The problems of these communities differ from the social and economic angle. If the students or the teaching staff are appointed from all parts of the country then they can know each other's problems.

The Scheduled Castes and the Scheduled Tribes are facing a lot of problems with regard to their promotion or appointment. I hope there will not be any problem with regard to filling up of seats as this University is concerned.

SHRI SYED SHAHABUDDIN (Kishanganj): Mr. Speaker, Sir, I welcome this Bill. I thank the Minister for giving us an opportunity to honour ourselves by participating in this legislation meant for the creation of a university in the name of a great man of contemporary India, Dr. Ambedkar. I have only one clarification to seek from the hon. Minister and that is with regard to the exact scope of Clause 6, which says that the jurisdiction of the University shall extend to the whole of Uttar Pradesh. I feel, Sir, that instead of extending the jurisdiction to Uttar Pradesh, it is being limited to Uttar Pradesh. I would suggest that the jurisdiction at least in the matter of admission of students or appointment of teachers should extend to the whole of the country which was regarding as one and indivisible by the great Ambedkar.

SHRI SOMNATH CHATTERJEE (Bolpur): It is a unitary institution. Why should it be restricted to one State?

SHRI SYED SHAHABUDDIN: It is a Central University and its scope should be extended to the whole of the country.

[Translation]

SHRI MOHAN SINGH (Deoria): I suppose that

[English]

"The Jurisdiction of the University shall extend to the whole of the State of Uttar Pradesh."

[Translation]

If read in conjunction with clause 2

[English]

"The Headquarters of the University shall be at Lucknow and it may also establish capitals at such other places within its jurisdiction as it may deem fit."

[Translation]

I think that it should be read in conjunction. No University belongs to a particular province but to the whole universe or the country. So, I suggest that this clause should be deleted and its residential face should be changed by allowing to open its campuses throughout the State. Otherwise your idea of making it a specific kind of University may get diluted and deviated. Therefore, I suggest to review the Bill and then the spellings mistakes should at least have been corrected in it when we are going to pass the Bill. In the very first sentence

[English]

"...there shall be established an University by the name of Dr. Baba Saheb Bhimrao Ambedkar..."

[Translation]

There are spellings mistakes in the three words in the very first sentence. This way, we will not be able to do justice with ourselves and to the memory of that great soul in whose name we are going to open it. With these words, I thank you and welcome this Bill.

[English]

SHRI ARJUN SINGH: Hon. Speaker Sir, I have, in the very beginning, said that there were some constraints be-

[Shri Arjun Singh]

cause of the pressure of time and, therefore, these minor things should be taken in that light. I do not think that we should be that technical. But, I can assure you that if there is any such thing we will have it corrected.

There are two-three things which have been raised here. One is whether this University will confine itself to Uttar Pradesh. So far as the admission of children is concerned, recruiting teachers is concerned, drawing on the academic world is concerned, it is not limited to Uttar Pradesh. That is absolutely clear. There has to be certain jurisdictional definition and this relates to that jurisdictional definition. It does not prohibit students in any part of the country from coming and studying in that University.

SHRI SYED SHAHABUDDIN: Why not from any part of the world?

SHRI ARJUN SINGH: Oh yes, that is still better.

SHRI SOMNATH CHATTERJEE: It is an unitary institution. It is not an affiliating institution. Why should it have a particular jurisdiction? Jurisdiction is relevant when it is an affiliating body. I am seconded by the Finance Minister.

SHRI ARJUN SINGH: Sir, the second point that has been mentioned by Shri Chandrajit Yadavji and Chatterjee Sahib also raised it, is about resources, whether there will be adequate resources. We have mentioned the approximate sums that are likely to be spent in the last two years of this Plan. I can assure you one thing—it is not possible for me to stand here and make a commitment of certain amount of money in the next

budget or whatever next stage it comes. That is the right of somebody else and he is also sitting here.

One thing I can assure this House, never has the Department of Education gone to him with a real purpose and has come out empty handed.

[Translation]

SHRI SOMNATH CHATTERJEE:  
This should not be such a sweet thing.

SHRI ARJUN SINGH: It is not a sweet thing but a reality.

[English]

But I can tell you that this, in no way means that this University is going to suffer for want of resources, because, we are totally aware of the fact that this is not a run-of-the-mill University. If this University has to be given its eminence then the resources required will have to be provided for. The Board of Management has been referred to in page no. 24. But anyway I will take your indulgence for one minute.

Sir, we have made a departure in respect of this University. No other Central University has representatives of the Parliament on it. But just to ensure that all the things that Members of Parliament want should be done, we have provided for three representatives of Parliament, two from the Lok Sabha and one from the Rajya Sabha, who will be nominated by the Presiding Officer and also representatives of the UGC and the Government.

Therefore, I think we should not really be worried about how the University is going to run.

As for the question of giving it a special significance, I would like to say one thing that we are not going merely by the name. The name of Basba Saheb evokes lot of feelings, reverence and respect all over the country. But, it is the passionate commitment of Baba Saheb to certain concerns and causes which distinguishes him, and this University will not be worth its name if it is not able to identify both its academic and extra-curricular activities with those concerns and commitments that Baba Saheb shared and the effort will be that we shall try to restructure the syllabus, the courses and every thing that is there, in that light.

Now, this is a new experiment. As I said, it is not a run-of-the-mill University where everything is provided for as it is provided everywhere else. I think with the help, guidance, and advice of all leading members of the academic community in the country and the Member of Parliament, we will all together see that this University comes up as a University which really reflects what Baba Saheb Ambedker felt and wanted to do for this country.

I would, therefore, request the hon. Members of the House, through you, Sir, to be kind enough to pass this bill and in the enactment that will follow in the Statutes and everything, we will have full consultation with the hon. Members and try to make it as everyone wants it to be.

[Translation]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, I had asked a question about the Board of Management referred to at serial No. 24 of this Bill as to whether there will be a representative of

weaker sections in this Bill because it is mentioned nowhere in it. You said that two Members from Lok Sabha and one from Rajya Sabha will be nominated in it from among the members but no Scheduled Caste and Scheduled Tribe will be nominated. Does the hon. Minister want to say that three members appointed to the Board of Management will belong to Scheduled Casts and Tribes?

SHRI SOMNATH CHATTERJEE: They will be nominated by Speaker.

SHRI RAM VILAS PASWAN: They will be nominated by Speaker and who will appoint the Board of Management. Nothing is clear about these two things that whether there will be a representation of weaker section in that body and who will select it?

SHRI ARJUN SINGH: First the Board will be nominated and in that, I say it will be with your co-operation and guidance.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, we leave it to you because it is a comprehensive issue and as I said at the outset, we have no demur if the hon. Minister is pleased by changing the nomenclature but the fact is that the Board of Management is a very powerful body.

MR. SPEAKER: The hon. Minister replied to your question. He said your point will be considered. Meanwhile, it is important that the students who will be imparted education in that University may suffer if the teacher are appointed on some other criteria.

SHRI RAM VILAS PASWAN: I am not talking about the teachers.

MR. SPEAKER: He said that your point will be considered.

[English]

MR. SPEAKER: The question is:

"That the Bill to establish and incorporate a teaching and residential University in the State of Uttar Pradesh and to provide for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration."

*The motion was adopted.*

MR. SPEAKER: The question is:

"That Clauses 2 to 43 stand part of the Bill."

*The motion was adopted.*

*Clauses 2 to 43 were added to the  
Bill.*

MR. SPEAKER: The question is:

"That the First and the Second Schedule stand part of the Bill"

*The motion was adopted.*

*The First and the Second Schedule  
were added to the Bill.*

MR. SPEAKER: The question is:

"That clause 1, the Enacting Formula and the Long Title stand part of the Bill"

*The motion was adopted.*

*Clause 1, the Enacting Formula and  
the Long Title were added to the Bill.*

SHRI ARJUN SINGH: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

*The motion was adopted.*

15.30 hrs.

## CONSTITUTION (AMENDMENT) BILL\*

*(Amendment of Article 371)*

[English]

SHRI DHARMANNA MONDAYYA  
SADUL (Solapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER ; The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI DHARMANNA MONDAYYA  
SADUL: I introduce the Bill.